Information in respect of persons arrested on suspicion of having committed an offence of espionage under the Official Secrets Act or other analogous acts is being collected and will be laid on the Table of the House.

(c) There is no reliable information in this regard.

(d) Does not arise.

Legislation to Protect Plot-Holders

8978. SHRI RAMACHANDRA VEER-APPA : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2593 on the 29th November, 1968 and state :

(a) whether any legislation has been drafted to protect the interests of plot-holders where colonisation schemes are mooted;

(b) if so, the time by which a Bill is likely to be introduced in Parliament; and

(c) whether it is proposed to cover the cases of Greenfields and other colonisers in Haryana ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). The matter was considered and it has been held that it is not possible to have Central Legislation enacted on an all India basis since the subject urban development essentially pertains to the State field. We are, however, requesting the Department of Urban Development to scrutinize the relevant laws in some of the States and advise the States on the lines on which the State laws should be modified to meet the present situation.

Change of Livery by Indian Airlines

8979. SHRI BABURAO PATEL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Indian Airlines has decided to change its livery and is going to have a Hindi logo on one side and an English one on the other;

(b) whether Government have considered the possibility of aeroplanes with Hindi logo being stoned or set on fire in Tamil Nadu; and

(c) if not, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes. Sir, (b) and (c). Such a possibility cannot be a serious consideration in coming to a deciston.

Pakistanis Working in India

8980. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Pakistani nationals working in India on the 31st October, 1968, occupation-wise and State-wise;

(b) the amount of earnings repatriated by them annually;

(c) how many of them have applied for citizenship or permanent residence in India;

(d) how many have acquired property in India and to what extent ;

(e) the number of boilermen from East Pakistan employed in India ; and

(f) the reasons why these boilermen are preferred ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (f). A statement giving the information in respect of Pakistani nationals working on 31st October, 1968. in the States and Union Territories, other than the States of Bihar, West Bengal, Nagaland and Jammu and Kashmir is laid on the Table of the House. [*Placed in Library. See* No. LT-1065/69].

Information in respect of Pakistani nationals working in the States of Bihar, West Bengal, Nagaland and Jammu and Kashmir is being collected and will be laid on the Table of the House.

Construction of Coastal Highway of Gujarat State

8981. SHRI S. M. SOLANKI : Will the Minister of SHIPPING AND TRANS-PORT be pleased to state :

(a) the amount sanctioned for the completion of the coastal highway of Gujarat State and when it is expected to be completed; and

(b) if the highway is not under construction, the reasons therefor ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH); (a) and (b), The Coastal 63

Written Auswers

MAY 9, 1969

Highway in Gujarat is a State road. The Gujarat Government, are, therefore, primarily concerned with its development. However, they have been pressing for Central aid for the development of a Coastal Highway connecting Baroda to Maliya along the Baroda-Cambay-Bhavnagar-Veraval-Porbandar-Okha-Maliya route. A decision on this request can be taken only after detailed programmes for the Fourth Plan have been finalised. Meanwhile, the Government of India have approved in May, 1968 the proposal of the State Government for the construction of a part of the Baroda-Bhavnagar section of the road between Bavaliari and Bhavnagar (22 miles long) and of the debit of the expenditure estimated at Rs. 47.23 lakhs to the allocations made to the State Government from the Central Road Fund.

Supreme Court's Advice Regarding Telengana Safeguards

8982. SHRI V. NARASIMHA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Chief Minister of Andhra Pradesh has sought the opinion of the Supreme Court on the question as to how to provide safeguards to the Telengana people without contravening the provisions of the Constitution; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) Does not arise.

Right of Metropolitan Council to discuss Budget Estimates

8983. SHRI V. NARASIMHA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Chief Executive Councillor of Delhi has asked the Government that the Metropolitan Council should have the right to discuss and change the Budget estimates before they are scrutinized by various Ministries and approved by the Central Government; and

(b) if so, the reaction of Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRII VIDYA CHARAN SHUKLA): (a) The Chief Executive Councillor has not made any formal reference to the Government of India in the matter. A suggestion was made by Delhi Administration in 1966 that the Delhi Metropolitan Council should be permitted to discuss the statement of Estimated Receipts and Expenditure pertaining to the Union Territory of Delhi before the presentation of the Union Government's Budget in Parliament.

(b) The suggestion was not found feasible as this would mean presentation of part of the Annual Financial Statement to an authority other than the Houses of Parliament before its presentation to the Parliament and would thus constitute a breach of the privilege of the Parliament,

Deficit Budget of Constituent Colleges of Delhi University

8984. SHRI R. BARUA: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that some of the constituent colleges of the University of Delhi are faced with chronic deficit budget;

(b) whether some of such colleges are utilizing the Provident Fund of the teachers and other employees to meet their otherwise deficit finance;

(c) whether this is true of the Delhi College also; and

(d) if so, what steps are being taken to prevent such misuse of funds ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): (a) to (c). The annual audited accounts for the year 1967-68 in respect of Delhi College and Dyal Singh College reveal that their financial position is not satisfactory. In case of Delhi College there is also the evidence that a portion of the Provideat Fund has been utilised to meet the deficit.

(d) The University of Delhi has been impressing upon Colleges to create Endowment Fund as required under the Ordinances of the University and the conditions for grants-in-aid by the University Grants Commission to these Colleges, and to utilise the